

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
IA No. 2565/ND/2021
IB- 1526/(ND)/2019

IN THE MATTER OF:

Amritvani Exim Pvt. Ltd.
Vs.
Ajanta Offset and Packaging Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 15.06.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For Union Bank of India : Mr. Ekta Choudhary

ORDER

IA No. 2565/ND/2021:

This is an application filed by Union Bank of India seeking waiver of the cost imposed on the bank. None for the applicant. List on 16.07.2021

At the end of the Board, Learned Counsel for Union Bank of India appears and seeks waiver of the cost imposed on Bank for non-compliance of the order dated 26th April 2021. The Learned Counsel states that on 31st May 2021, when they were required to appear, the matter was not listed and the same got listed on 01st June 2021. Learned Counsel states that the concerned officer of Union Bank of India had informed on 31st May 2021 to RP with respect to difficulty in logging. There was technical difficulty while logging in webex. While hearing the matter, Learned Counsel for RP did not make any submission with respect to absence of Union Bank of India. Hence, due to their absence and non-compliance, the order was passed but in the

interest of justice, the same be waived. Learned Counsel states that cost will have to be borne by the concerned officer as per the bank functioning. Hence, seeks indulgence and waiver.

Since the cost is to be paid in Prime Minister Relief Fund for good cause, we are not inclined to waive the cost. Learned Counsel states that the cost imposed on Exim Bank is already been paid. Application rejected.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 15.062021